

PARLIAMENT OF INDIA RAJYA SABHA SECRETARIAT PRESS RELEASE

PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH & SPORTS INVITES VIEWS/SUGGESTIONS ON "THE "NATIONAL ANTI-DOPING BILL, 2021"

The Parliamentary Standing Committee on Education, Women, Children, Youth and Sports (EWCY&S) under the **Chairpersonship of Dr. Vinay P. Sahasrabuddhe** is examining the "**The National Anti-Doping Bill, 2021**", which has been referred to the Committee.

- 2. The Bill provides for a statutory framework for the operation of National Anti-Doping Agency, the National Dope Testing Laboratory and other dope testing laboratories and creation of a National Board for Anti-Doping in sport for carrying out and regulating anti-doping activities in sports in the country. It also intends to give effect to the United Nations Educational, Scientific and Cultural Organisation International Convention against doping in sport and compliance of such other obligations and commitments thereunder and for matters connected therewith or incidental thereto.
- 3. The Committee has decided to invite Memoranda containing views/ suggestions on the Bill from the public in general and Experts/Stakeholders/Organisations, in particular. Those desirous of submitting memoranda/suggestions to the Committee may send the same either in English or in Hindi to Director, Committee Section (EWCY&S), Rajya Sabha Secretariat, Room No. B-10, Block-B, Parliament House Annexe Extension Building, New Delhi-110001 (Tel.No.011-23034093/011-23034540) or email the same at rsc.nadbill@sansad.nic.in within 15 days of this Press Release.
- 4. The Text of "The National Anti-Doping Bill, 2021" may be seen at the Rajya Sabha website (http://rajyasabha.nic.in) under the link "Committees" with sub link "Bills with the Committee and Press Release seeking opinion/ suggestion from public" or directly through the link https://rajyasabha.nic.in/rsnew/Committee site/bill committee.aspx
- 5. The memoranda/suggestions submitted to the Committee would form part of the records of the Committee and would be treated as 'confidential' and enjoy privileges of the Committee.
- 6. Those who are desirous of appearing before the Committee, while submitting Memoranda, are requested to specifically indicate so. However, the Committee's decision in this regard shall be final.

New Delhi:

Dated: 3rd February, 2022